

LOK SABHA DEBATES

LOK SABHA

Friday, December 10, 2004/Agrahayana 19, 1926 (Saka)

The Lok Sabha met at Eleven of the Clock

(MR. SPEAKER in the Chair)

12.01 hrs.

PAPERS LAID ON THE TABLE

Title: Papers laid on the Table by members/ministers.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of the Statement (Hindi and English versions) regarding rejection of Award given by the Board of Arbitration (BOA) for payment of Transport Subsidy of Rs.30/- per month to non-Gxazetted staff (under C.A. reference No. 1 of 1988) in terms of Compulsory Arbitration under the Scheme of Joint Consultative Machinery (JCM) for the central government employees.

(Placed in Library. See No. LT – 1017/04)

THE MINISTER OF TEXTILES (SHRI SHANKARSINH VAGHELA): I beg to lay on the Table:--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2003-2004.

(Placed in Library. See No. LT – 1018/04)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2003-2004.

(Placed in Library. See No. LT – 1019/04)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2003-2004.

(Placed in Library. See No. LT – 1020/04)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2003-2004.

(Placed in Library. See No. LT – 1021/04)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man Made Textiles Research Association, Surat, for the year 2003-2004.

(Placed in Library. See No. LT – 1022/04)

THE MINISTER OF LAW & JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of Law Commission of India:-

(1) One-Hundred Eighty-ninth Report on Revision of Court Fees Structure- February, 2004.

(Placed in Library. See No. LT – 1023/04)

(2) One-Hundred Ninetieth Report on the Revision of the Insurance Act, 1938 and the Insurance Regulatory and Development Authority Act, 1999- June, 2004.

(Placed in Library. See No. LT – 1024/04)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): On behalf of Dr. Raghuvansh Prasad Singh, I beg to lay on the Table--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2003-2004.

(Placed in Library. See No. LT – 1025/04)

THE MINISTER OF STATE OF THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): I beg to lay on the Table--

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-

(i) The Cost Accounting Records (Chemical Industry) Rules, 2004 published in Notification No. G.S.R. 562 (E) in Gazette of India dated the 2nd September, 2004.

(ii) The Cost Accounting Records (Milk Food) Amendment Rules, 2004 published in Notification No. G.S.R. 661 (E) in Gazette of India dated the 8th October, 2004.

(Placed in Library. See No. LT – 1026/04)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): On behalf of Shri S.S. Palanimanickam, I beg to lay on the Table--

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 548 (E) published in Gazette of India dated the 27th August, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.

- (ii) G.S.R. 665 (E) published in Gazette of India dated the 11th October, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 23/98-CE., dated the 1st August, 1998.
- (iii) G.S.R. 741 (E) published in Gazette of India dated the 9th November, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 214/86-CE, dated the 25th March, 1986.
- (iv) G.S.R. 742 (E) published in Gazette of India dated the 9th November, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 39/2001-CE, dated the 31st July, 2001.
- (v) G.S.R. 581 (E) published in Gazette of India dated the 9th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (vi) G.S.R. 583 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (vii) G.S.R. 612 (E) published in Gazette of India dated the 15th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (viii) G.S.R. 615 (E) published in Gazette of India dated the 16th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
- (ix) The CENVAT Credit (Amendment) Rules, 2004 published in Notification No. G.S.R. 617 (E) in Gazette of India dated the 17th September, 2004, together with an explanatory memorandum.
- (x) The CENVAT Credit Rules, 2004 published in Notification No. G.S.R. 600 (E) in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum.
- (xi) G.S.R. 567 (E) published in Gazette of India dated the 6th September, 2004, together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.
- (xii) The Central Excise (Third Amendment) Rules, 2004 published in Notification No. G.S.R. 569 (E) in Gazette of India dated the 6th September, 2004.
- (xiii) G.S.R. 624 (E) published in Gazette of India dated the 20th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-CE, dated the 31st March, 2003.
- (xiv) G.S.R. 565 (E) published in Gazette of India dated the 4th September, 2004, together with an explanatory memorandum extending the facility of removal of certain excisable goods mentioned in the Notification from the factory of production to a warehouse, or from one warehouse to another warehouse without payment of duty.
- (xv) G.S.R. 618 (E) published in Gazette of India dated the 17th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 6/2002-CE dated the 1st March, 2002.

(Placed in Library. See No. LT – 1027/04)

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 560 (E) published in Gazette of India dated the 31st August, 2004, together with an explanatory memorandum seeking to prescribe concessional rates of Customs duty for specified items covered in Early Harvest Scheme under India, Thailand Framework Agreement.
- (ii) G.S.R. 564 (E) published in Gazette of India dated the 3rd September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus, dated the 1st March, 2002.
- (iii) G.S.R. 584 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Cus, dated the 9th July, 2004.
- (iv) G.S.R. 653 (E) published in Gazette of India dated the 30th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus, dated the 1st March, 2002.
- (v) The Publication of Daily Lists of Imports and Exports, Rules published in Notification No. G.S.R. 758 (E) in Gazette of India dated the 19th November, 2004, together with an explanatory memorandum.
- (vi) G.S.R. 602 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus, dated the 1st March, 2002.

- (vii) G.S.R. 603 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to operationalise the Duty Free Replenishment Certificate Scheme announced in the New Foreign Trade Policy, 2004-09.
- (viii) G.S.R. 604 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to operationalise the Advance Licence for Deemed Export Scheme announced in the New Foreign Trade Policy, 2004-09.
- (ix) G.S.R. 605 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to operationalise the Served from India Scheme announced in the New Foreign Trade Policy, 2004-09.
- (x) G.S.R. 606 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to operationalise the Advance Licence Scheme announced in the New Foreign Trade Policy, 2004-09.
- (xi) G.S.R. 607 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to operationalise the Advance Licence for Annual Requirement Scheme announced in the New Foreign Trade Policy, 2004-09.
- (xii) G.S.R. 619 (E) published in Gazette of India dated the 17th September, 2004, together with an explanatory memorandum seeking to operationalise the Duty Entitlement Pass Book Scheme announced in the New Foreign Trade Policy, 2004-09.
- (xiii) G.S.R. 620 (E) published in Gazette of India dated the 17th September, 2004, together with an explanatory memorandum seeking to operationalise the Export Promotion Capital Goods Scheme announced in the New Foreign Trade Policy, 2004-09.
- (xiv) S.O. 951 (E) published in Gazette of India dated the 26th August, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xv) S.O. 952 (E) published in Gazette of India dated the 26th August, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xvi) S.O.1005 (E) published in Gazette of India dated the 15th September, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (NT), dated the 3rd August, 2001.
- (xvii) S.O.1051 (E) published in Gazette of India dated the 27th September, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xviii) S.O.1052 (E) published in Gazette of India dated the 27th September, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xix) S.O.1189 (E) published in Gazette of India dated the 26th October, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xx) S.O.1190 (E) published in Gazette of India dated the 26th October, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (xxi) S.O.1259 (E) published in Gazette of India dated the 10th November, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (NT) dated the 3rd August, 2001.
- (xxii) S.O.1298 (E) published in Gazette of India dated the 24th November, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (xxiii) S.O.1299 (E) published in Gazette of India dated the 24th November, 2004, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(xxiv) G.S.R. 614 (E) published in Gazette of India dated the 15th September, 2004, together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.

(xxv) G.S.R. 759 (E) published in Gazette of India dated the 19th November, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

(xxvi) G.S.R. 566 (E) published in Gazette of India dated the 6th September, 2004, together with an explanatory memorandum making certain amendments in the eight Notifications mentioned therein.

(xxvii) The Special Economic Zones (Fifth Amendment) Rules, 2004, published in Notification No. G.S.R. 568 (E) in Gazette of India dated the 6th September, 2004, together with an explanatory memorandum.

(xxviii) G.S.R. 682 (E) published in Gazette of India dated the 18th October, 2004, together with an explanatory memorandum specifying Phase-II, Sitapura Special Economic Zone at Jaipur in the State of Rajasthan as a Special Economic Zone.

(xxix) G.S.R. 774 (E) published in Gazette of India dated the 25th November, 2004, together with an explanatory memorandum seeking to supercede the Notification No. 67/95 (NT)-Cus., dated the 1st November, 1995.

(xxx) G.S.R. 668 (E) published in Gazette of India dated the 13th October, 2004, together with an explanatory memorandum making certain amendments in the Notification No.12/99-Cus. (NT), dated the 5th February, 1999.

(xxxi) G.S.R. 81 (E) published in Gazette of India dated the 28th January, 2004, together with an explanatory memorandum seeking to exempt second hand computers and computer peripherals from the whole of the additional duty of Customs leviable thereon.

(xxxii) G.S.R. 82 (E) published in Gazette of India dated the 28th January, 2004, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated the 31st March, 2003.

(xxxiii) G.S.R. 311 (E) published in Gazette of India dated the 12th May, 2004, together with an explanatory memorandum allowing concessional rate of duty on the import of gold and silver when imported into India other than through post, courier or baggage.

(Placed in Library. See No. LT – 1028/04)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975: -

(i) G.S.R. 549 (E) published in Gazette of India dated the 30th August, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Chloroquine phosphate, originating in or exported from China PR, at the rates recommended by the designated authority.

(ii) G.S.R. 641 (E) published in Gazette of India dated the 24th September, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Methylene Chloride, originating in or exported from the Republic of Korea with effect from the 14th October, 2003, at the rates recommended by the designated authority.

(iii) G.S.R. 648 (E) published in Gazette of India dated the 29th September, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on the Sun and/or Dust Control Polyester Film, originating in or exported from the United Arab Emirates and Chinese Taipei with effect from the 26th August, 2003, at the rates recommended by the designated authority.

(iv) G.S.R. 659 (E) published in Gazette of India dated the 7th October, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Poly Vinyl Chloride Paste Resin, originating in or exported from the Saudi Arabia, Republic of Korea and the European Union, at the rates recommended by the designated authority.

(v) G.S.R. 663 (E) published in Gazette of India dated the 8th October, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Propylene Glycol, originating in or exported from the United States of America, Singapore, Korea RP and the European Union, at the rates recommended by the designated authority.

(vi) G.S.R. 669 (E) published in Gazette of India dated the 13th October, 2004, together with an explanatory memorandum seeking to rescind Notification No. 45/2003-Cus., dated the 21st March, 2003.

(vii) G.S.R. 646 (E) published in Gazette of India dated the 28th September, 2004, together with an explanatory

memorandum seeking to rescind Notification No. 73/2004-Cus., dated the 26th July, 2004.

(viii) G.S.R. 647 (E) published in Gazette of India dated the 28th September, 2004, together with an explanatory memorandum seeking to impose anti-dumping duty on imports into India of Styrene Butadiene Rubber, originating in or exported from Japan, Korea RP or United States of America.

(ix) G.S.R. 650 (E) published in Gazette of India dated the 30th September, 2004, together with an explanatory memorandum seeking to provisionally exempt imports of vitrified and porcelain tiles produced and exported by specified parties from anti-dumping duty.

(x) G.S.R. 748 (E) published in Gazette of India dated the 16th November, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Melamine, originating in or exported from the People's Republic of China with effect from 2nd April, 2004, at the rates recommended by the designated authority.

(xi) G.S.R. 749 (E) published in Gazette of India dated the 16th November, 2004, together with an explanatory memorandum seeking to rescind Notification No. 53/2004-Cus., dated the 2nd April, 2004.

(xii) G.S.R. 751 (E) published in Gazette of India dated the 17th November, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on 6 Hexanelactam, originating in or exported from Japan, European Union, Nigeria and Thailand, at the rates recommended by the designated authority.

(xiii) G.S.R. 752 (E) published in Gazette of India dated the 18th November, 2004, together with an explanatory memorandum seeking to impose final anti-dumping duty on Polytetrafluoroethylene, originating in or exported from Russia at the rates recommended by the designated authority.

(xiv) G.S.R. 753 (E) published in Gazette of India dated the 18th November, 2004, together with an explanatory memorandum seeking to rescind the Notification No. 141/1999-Cus., dated the 30th December, 1999.

(xv) The 'Interim Rules of Origin'. In determining the origin of products eligible for the preferential tariff concessions for the Early Harvest Scheme pursuant to the Framework Agreement between the Republic of India and the Kingdom of Thailand (Hindi and English versions) published in Notification No. S.O. 970 (E) in Gazette of India dated the 31st August, 2004, together with an explanatory memorandum.

(xvi) S.O. 1300 (E) published in Gazette of India dated the 24th November, 2004, together with an explanatory memorandum containing Corrigendum to the Notification No. 101/2004-Cus. (N.T), dated the 31st August, 2004.

(Placed in Library. See No. LT – 1029/04)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) The Service Tax (Second Amendment) Rules, 2004 published in Notification No. G.S.R. 585 (E) in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum.

(ii) G.S.R. 586 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum making certain amendments in the Notifications mentioned therein.

(iii) G.S.R. 587 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt taxable service provided by a banking company or a financial institution or any other body corporate or commercial concern in relation to the collection of any duties or taxes levied by the Government of India or Government of a State. from the whole of the service tax leviable thereon.

(iv) G.S.R. 588 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt taxable service tax on business auxiliary services in relation to the procurements of inputs, production of goods or provision of service on behalf of the client and other services incidental or auxiliary to these services, subject to certain conditions.

(v) G.S.R. 589 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt construction service from so much of service tax as in excess of service tax calculated on 33 per cent of the gross amount charged subject to certain conditions.

(vi) G.S.R. 590 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt taxable service provided to a client in respect to Enterprise Resource Planning software system by a management consultant in connection with the management of any organisation in any manner, from the whole of the service tax leviable thereon.

- (vii) G.S.R. 591 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt service tax equivalent to the cess paid towards import of technology in relation to the intellectual property service.
- (viii) G.S.R. 592 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt that portion of value of taxable service mentioned therein from the whole of service tax leviable thereon.
- (ix) G.S.R. 593 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt outdoor catering service provided in railway train by an outdoor caterer.
- (x) G.S.R. 594 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt service tax on service provided by an outdoor caterer from so much of service tax as in excess of service tax calculated on fifty per cent of the gross amount charged, subject to certain conditions.
- (xi) G.S.R. 595 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt service tax on service provided by outdoor caterer located within the premises of any academic institution or medical establishment.
- (xii) G.S.R. 596 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt service tax on service provided by a pandal or shamiana contractor from so much of service tax as is in excess of service tax calculated on seventy per cent of the gross amount charged, subject to certain conditions.
- (xiii) G.S.R. 597 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to rescind two Notifications mentioned therein.
- (xiv) G.S.R. 598 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt service tax on vocational and recreational training institutes providing service in relation to the commercial training or coaching.
- (xv) G.S.R. 599 (E) published in Gazette of India dated the 10th September, 2004, together with an explanatory memorandum seeking to exempt that portion of value of taxable service, which is received prior to 10th September, 2004 in relation to the existing services whose scope has been expanded.
- (xvi) G.S.R. 616 (E) published in Gazette of India dated the 17th September, 2004, together with an explanatory memorandum seeking to exempt service tax on service provided by an aircraft operator in relation to transport of export cargo by aircraft.
- (xvii) G.S.R. 632 (E) published in Gazette of India dated the 22nd September, 2004, together with an explanatory memorandum seeking to exempt service tax on so much of the value of taxable service provided by a banking company or financial institutions or any other body corporate or commercial concern which is equivalent to interest on overdraft, cash credit or discounting of bills, bills of exchange or cheques in relation to the banking and other financial services.
- (xviii) The Service Tax (Third Amendment) Rules, 2004 published in Notification No. G.S.R. 610 (E) in Gazette of India dated the 13th September, 2004, together with an explanatory memorandum.
- (xix) The Service Tax (Fourth Amendment) Rules, 2004 published in Notification No. G.S.R. 633 (E) in Gazette of India dated the 22nd September, 2004, together with an explanatory memorandum.
- (Placed in Library. See No. LT – 1030/04)
- (5) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-
- (i) G.S.R. 551(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 46/2001-RB dated the 29th November, 2001.
- (ii) G.S.R. 552(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 47/2001-RB dated the 5th December, 2001.
- (iii) G.S.R. 553(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 63/2002-RB dated the 21st June, 2002.
- (iv) G.S.R. 554(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the

Notification No. FEMA 70/2002-RB dated the 26th August, 2002.

(v) G.S.R. 555(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 76/2002-RB dated the 12th November, 2002.

(vi) G.S.R. 556(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 77/2002-RB dated the 25th November, 2002.

(vii) G.S.R. 557(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 95/2003-RB dated the 2nd July, 2003.

(viii) G.S.R. 558(E) published in Gazette of India dated the 31st August, 2004 containing corrigendum to the Notification No. FEMA 96/2003-RB dated the 2nd July, 2003.

(ix) The Foreign Exchange Management (Current Account Transactions) (Amendment) Rules, 2004 published in Notification No. G.S.R. 608(E) in Gazette of India dated the 13th September, 2004.

(x) The Foreign Exchange Management (Compounding Proceedings) (Amendment) Rules, 2004 published in Notification No. G.S.R. 609(E) in Gazette of India dated the 13th September, 2004.

(xi) The Foreign Exchange Management (Transfer or Issue of Security by a Persons Resident Outside India) (Fourth Amendment) Regulations, 2004 published in Notification No. G.S.R. 625(E) in Gazette of India dated the 21st September, 2004.

(xii) G.S.R. 626 (E) published in Gazette of India dated the 21st September, 2004 regarding change of nomenclature of Exchange Control Department of R.B.I from the Exchange Control Department to Foreign Exchange Department with effect from the 31st January, 2004.

(xiii) G.S.R. 711 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.89/2003-RB dated the 29th April, 2003.

(xiv) G.S.R. 712 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.90/2003-RB dated the 23rd May, 2003.

(xv) G.S.R. 713 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.91/2003-RB dated the 5th June, 2003.

(xvi) G.S.R. 714 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.92/2003-RB dated the 7th June, 2003.

(xvii) G.S.R. 715 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.100/2003-RB dated the 3rd October, 2003.

(xviii) G.S.R. 716 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.108/2004-RB dated the 1st January, 2004.

(xix) G.S.R. 717 (E) published in Gazette of India dated the 29th October, 2004 containing Corrigendum to the Notification No. FEMA.109/2004-RB dated the 1st January, 2004.

(xx) The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2004 published in Notification No. G.S.R. 745(E) in Gazette of India dated the 16th November, 2004.

(xxi) G.S.R. 746 (E) published in Gazette of India dated the 16th November, 2004 containing Corrigendum to the Notification No. FEMA.86/2003-RB dated the 1st March, 2003.

(xxii) G.S.R. 747 (E) published in Gazette of India dated the 16th November, 2004 containing Corrigendum to the Notification No. FEMA.97/2003-RB dated the 8th July, 2003.

(xxiii) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Amendment) Regulations, 2004 published in Notification No. G.S.R. 757(E) in Gazette of India dated the 19th November, 2004.

(Placed in Library. See No. LT – 1031/04)

(6) A copy of the Unit Trust of India (Transfer of Undertaking and Repeal) (Removal of Difficulties) Order, 2004 (Hindi and English versions) published in Notification No. S.O. 1198 (E) in Gazette of India dated the 28th October, 2004 under section 24 of the Unit Trust of India (Transfer of Undertaking and Repeal) Act, 2002.

(Placed in Library. See No. LT – 1032/04)

(7) A copy of the Statement (Hindi and English versions) regarding rejection of the Award given by the Board of Arbitration (BOA) (under C.A. reference No. 8 of 1993) in terms of Compulsory Arbitration under the Scheme of Joint Consultative Machinery (JCM) for the central government employees.

(Placed in Library. See No. LT – 1033/04)

(8) A copy of the Statement (Hindi and English versions) regarding rejection of the Award given by the Board of Arbitration (BOA) for grant of special pay to Income Tax Inspectors in terms of Compulsory Arbitration under the Scheme of Joint Consultative Machinery (JCM) (under C.A. reference No. 9 of 1993) for the central government employees.

(Placed in Library. See No. LT – 1034/04)

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-

(i) The Coinage of the Hundred Rupees and One Rupee coined to commemorate "150 YEARS OF INDIA POST" Rules, 2004 published in Notification No. G.S.R. 621 (E) in Gazette of India dated the 20th September, 2004.

ii. The Coinage of the Hundred Rupees and Five Rupees coined in honour of "K. Kamaraj" Rules, 2004 published in Notification No. G.S.R. 622 (E) in Gazette of India dated the 20th September, 2004.

(Placed in Library. See No. LT – 1035/04)

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17 A of the General Insurance Business (Nationalisation) Act, 1972:-

(i) The General Insurance (Employee') Pension (Amendment) Scheme, 2004 published in Notification No. S.O. 778 (E) in Gazette of India dated the 5th July, 2004.

(ii) The General Insurance (Rationalization of Pay Scales and Other Conditions of Service of Officers) (Amendment) Scheme, 2004 published in Notification No. S.O. 1027 (E) in Gazette of India dated the 22nd September, 2004.

(Placed in Library. See No. LT – 1036/04)

(11) A copy of the Notification No. S.O. 777 (E) (Hindi and English versions) published in Gazette of India dated the 5th July, 2004 containing Corrigendum to the two Notifications mentioned therein under General Insurance Business (Nationalisation) Act, 1972.

(Placed in Library. See No. LT – 1037/04)

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-

(i) The North Malabar Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. 1737/Gen./171/PAIRD/2001 in Gazette of India dated the 15th February, 2001.

(ii) The Rayalaseema Grameena Bank (Officers and Employees) Service Regulations, 2000 (Year) published in Notification No. 869/APD/GOI-SSR/2001 in Gazette of India dated the 22nd June, 2001.

(iii) The Shivpuri Guna Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. RRB/D-3/0824 in Gazette of India dated the 26th July, 2001.

(iv) The Prathama Bank (Officers and Employees) Service Regulations, 2001 (Revised) published in Notification No. PBHO/PD/2246/2001 in Gazette of India dated the 31st July, 2001.

(v) The Gorakhpur Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. 01-02/Pers/353 in Gazette of India dated the 30th August, 2001.

(vi) The Kshetriya Gramin Bank, Hoshangabad (Officers and Employees) Service Regulations, 2000 published in Notification No. HO/26/Pers/2001-2002/2248 in Gazette of India dated the 16th August, 2002.

(vii) The Chhindwara-Seoni Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published

in Notification No. HO/PRS/19/2001-2002/334/2750 in Gazette of India dated the 5th November, 2001.

(viii) The Akola Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. AGB/HO/Pers.-2001/19/1122 in Gazette of India dated the 12th December, 2001.

(ix) The Chaitanya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. L.R. No. 099/3/10/89 in Gazette of India dated the 30th January, 2003.

(x) The Buldana Gramin Bank (Officers and Employees) Service Regulations, 2003 published in Notification No. BGB/HO/PRS/2003/860 in Gazette of India dated the 6th May, 2003.

(xi) The Siwan Kshetriya Gramin Bank (Name of the Bank) (Officers and Employees) Service Regulations, 2001 (Year) published in Notification No. Pers/23/2003-04/222 in Gazette of India dated the 14th June, 2003.

(xii) The Kosi Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. F.No. Pers./03-04/1064 in Gazette of India dated the 23rd June, 2003.

(xiii) The Champaran Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Pers./28/03-04/HO/11/89 in Gazette of India dated the 1st July, 2003.

(xiv) The Yavatmal Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. HO/Pers./ 2003-04/435 in Gazette of India dated the 11th July, 2003.

(xv) The Hadoti Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. PS/23/2004-05/Pers. in Gazette of India dated the 16th July, 2003.

(xvi) The Madhubani Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 18th January, 2001 (Year) published in Notification No. A.S./Govt./25/2003/07/No.9 in Gazette of India dated the 17th July, 2003.

(xvii) The Kashi Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. KGB/STF/S-539/2003 in Gazette of India dated the 11th September, 2003.

(xviii) The Bareilly Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. HO/PD 2003/112 in Gazette of India dated the 17th September, 2003.

(xix) The Mayurakshi Gramin Bank (Name of the Bank) (Officers and Employees) Service Regulations, 2000 (Year) published in Notification No. GSPAD/35051/2003 in Gazette of India dated the 14th November, 2003.

(xx) The Shahjahanpur Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. AO/STF/21/1186 in Gazette of India dated the 19th November, 2003.

(xxi) The Gwalior Datia Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. HO/03-04/PR 5/602/676 in Gazette of India dated the 11th December, 2003.

(xxii) The Uttarbanga Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. P.R.S./27/4177/PRS-16 in Gazette of India dated the 5th January, 2004.

(xxiii) The Saran Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. HO/PERS/2003-2004/6112 in Gazette of India dated the 5th January, 2004.

(xxiv) The Mithila Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. HO Karmik/24/2003-2004/234 in Gazette of India dated the 23rd February, 2004.

(xxv) The Gopalganj Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2001 published in Notification No. Praka/Pers/2004-05/178 in Gazette of India dated the 26th July, 2004.

(xxvi) The Ballia Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2000 published in Notification No. HO/2004/06/PRS/265 in Gazette of India dated the 22nd June, 2004.

(13) Twenty six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library. See No. LT – 1038/04)

(14) A copy of the Bank of Maharashtra (Shares and Meetings) Regulations, 2004 (Hindi and English versions) published in Notification No. AXI/SHARES/1201/2004-05 in Gazette of India dated the 10th August, 2004 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfers of Undertakings) Act, 1970.

(Placed in Library. See No. LT – 1039/04)

(15) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2004, together with Auditor's Report thereon:-

(i) Buldana Gramin Bank, Buldana.

(Placed in Library. See No. LT – 1040/04)

(ii) Chaitanya Grameena Bank, Guntur.

(Placed in Library. See No. LT – 1041/04)

(iii) Faridkot-Bathinda Kshetriya Gramin Bank, Bhatinda.

(Placed in Library. See No. LT – 1042/04)

(iv) Gaur Gramin Bank, Malda.

(Placed in Library. See No. LT – 1043/04)

(v) Gorakhpur Kshetriya Gramin Bank, Gorakhpur.

(Placed in Library. See No. LT – 1044/04)

(vi) Gwalior Datia Kshetriya Gramin Bank, Datia.

(Placed in Library. See No. LT – 1045/04)

(vii) Kamraz Rural Bank, Sopore.

(Placed in Library. See No. LT – 1046/04)

(viii) Madhubani Kshetriya Gramin Bank, Madhubani.

(Placed in Library. See No. LT – 1047/04)

(ix) Manipur Rural Bank, Imphal.

(Placed in Library. See No. LT – 1048/04)

(x) Mewar Aanchalik Gramin Bank, Udaipur.

(Placed in Library. See No. LT – 1049/04)

(xi) Samastipur Kshetriya Gramin Bank, Samastipur.

(Placed in Library. See No. LT – 1050/04)

(xii) Uttarbanga Kshetriya Gramin Bank, Coochbehar.

(Placed in Library. See No. LT – 1051/04)

(16) A copy of the Consolidated Review (Hindi and English versions) of the working of the Regional Rural Banks for the year ended the 31st March, 2004.

(Placed in Library. See No. LT – 1052/04)

(17) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

(i) The Income-tax (Tenth Amendment) Rules, 2004 published in Notification No. S.O. 980 (E) in Gazette of India dated the 2nd September, 2004 together with an explanatory memorandum.

(ii) S.O. 1060 (E) published in Gazette of India dated the 28th September, 2004 together with an explanatory memorandum specifying domestic company being a venture capital undertakings referred to clause (n) of the Regulation 2 of SEBI, 1996, as a venture capital undertaking.

(iii) The Income-tax (Eleventh Amendment) Rules, 2004 published in Notification No. S.O. 1067 (E) in Gazette of India dated the 29th September, 2004, together with an explanatory memorandum.

(iv) The Income-tax (Twelfth Amendment) Rules, 2004 published in Notification No. S.O. 1180 (E) in Gazette of India dated the 25th October, 2004, together with an explanatory memorandum.

(v) The Income-tax (Thirteenth Amendment) Rules, 2004 published in Notification No. S.O. 1213 (E) in Gazette of India dated the 3rd November, 2004, together with an explanatory memorandum.

(vi) The Income-tax (Fourteenth Amendment) Rules, 2004 published in Notification No. S.O. 1275 (E) in Gazette of India dated the 16th November, 2004, together with an explanatory memorandum.

(Placed in Library. See No. LT – 1053/04)

(18) A copy of the Notification No. S.O. 1058 (E)(Hindi and English versions) published in Gazette of India dated the 28th September, 2004 together with an explanatory memorandum appointing the 1st October, 2004 as the date on which the Chapter VII of the Finance (No. 2) Act, 2004 shall come into force, issued under sub-section (2) of section 96 of the said Act.

(Placed in Library. See No. LT – 1054/04)

(19) A copy of the Securities Transaction Tax Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 1059(E) in Gazette of India dated the 28th September, 2004, issued under section 114 of the Finance (No. 2) Act, 2004, together with an explanatory memorandum.

(Placed in Library. See No. LT – 1055/04)

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation of India Act, 1956:-

(i) The Life Insurance Corporation of India Chairman (certain Terms and Conditions of Service) (Amendment) Rules, 2004, published in Notification No. G.S.R. 629 (E) in Gazette of India dated the 22nd September, 2004.

(ii) The Life Insurance Corporation of India Managing Directors (Revision of certain Terms and Conditions of Service) (Amendment) Rules, 2004, published in Notification No. G.S.R. 630 (E) in Gazette of India dated the 22nd September, 2004.

(iii) The Life Insurance Corporation of India Chairman (Payment of Gratuity to the Chairman and Managing Directors) (Amendment) Rules, 2004, published in Notification No. G.S.R. 631 (E) in Gazette of India dated the 22nd September, 2004.

(Placed in Library. See No. LT – 1056/04)

(21) A copy of the Statement (Hindi and English versions) regarding rejection of the Award given by the Board of Arbitration (BOA) in terms of Scheme of Joint Consultative Machinery (JMC) and Compulsory Arbitration (under C.A. reference No. 7 of 1993) for the Central Government Employees.

(Placed in Library. See No. LT – 1057/04)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI E.V.K.S. ELANGOVA): I beg to lay on the Table:--

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 28 of the Indian Boilers Act, 1923:-

(i) The Indian Boiler (Amendment) Regulations, 2004 published in Notification No. G.S.R. 201 in Gazette of India dated the 19th June, 2004.

(ii) The Indian Boiler (Amendment) Regulations, 2004 published in Notification No. G.S.R. 203 in Gazette of India dated the 19th June, 2004.

(iii) The Indian Boiler (Third Amendment) Regulations, 2004 published in Notification No. G.S.R. 265 in Gazette of India dated the 7th August, 2004.

(Placed in Library. See No. LT – 1058/04)

(2) A copy of the Marine Products Export Development Authority (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 1096 (E) in Gazette of India dated the 8th October, 2004 under sub-section (3) of section 33 of the Marine Products Export Development Authority Act, 1972.

(Placed in Library. See No. LT – 1059/04)

(3) A copy of the Export of Milk Products (Quality Control, Inspection and Monitoring) Amendment Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 999 (E) in Gazette of India date the 13th September, 2004 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

(Placed in Library. See No. LT – 1060/04)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India and Export Inspection Agencies, for the year 2002-2003.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India and Export Inspection Agencies, for the year 2002-2003, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India and Export Inspection Agencies, for the year 2002-2003.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library. See No. LT – 1061/04)

(6) A copy of the Foreign Trade Policy (1st September, 2004- 31st March, 2009) (Hindi and English versions).

(Placed in Library. See No. LT – 1062/04)

(7) A copy of the Handbook of Procedures (Vol. I) (1st September, 2004 - 31st March, 2009) (Hindi and English versions)

(Placed in Library. See No. LT- 1063/04)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Export Oriented Units (EOUs) and Special Economic Zone (SEZ Units), for the years 2002-2003 and 2003-2004, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Export Oriented Units (EOUs) and Special Economic Zone (SEZ Units), for the years 2002-2003 and 2003-2004.

(Placed in Library. See No. LT 1064/04)

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2003-2004.

(ii) Annual Report of the MMTC Limited, New Delhi, for the year 2003-2004, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 1065/04)

(10) A copy of the Notification No. S.O. 977 (E) (Hindi and English versions) published in Gazette of India dated the 1st September, 2004 regarding exemption to all tea produce in India and exported by the export-oriented units from the levy and collection of cess, issued under section 25 of the Tea Act, 1953.

(11) A copy of the Tea (Marketing) Control (Second Amendment) Order, 2004 (Hindi and English versions) published in Notification No. S.O. 1170 (E) in Gazette of India dated the 20th October, 2004 issued under sub-sections (3) and (5) of section 30 of the Tea Act, 1953.

(Placed in Library. See No. LT 1066/04)
